BEFORE THE NATIONAL GREEN TRIBUNAL NEW DELHI

ORIGINAL APPLICATION NO. 97/2022

IN THE MATTER OF:-

SH. SALMAN MIYA V/S STATE OF U.P. & ORS

D.O.H. 16.02.2023

REPLY ON BEHALF OF RESPONDENT NO -9 (MOHD YAMEEN) THE OWNER OF PLOT NO. G-71, M.G. ROAD, DISTT. HAPUR, U.P. TO THE COMPLAINT FILED BY SALMAN MIYA AND NOTICES RECEIVED FROM UPSIDA AND UPPCB.

MOST RESPECTFULLY SHOWETH:-

PRELIMINARY OBJECTIONS:-

1. That the complainant has not approached with clean hands to Hon'ble Court. He has concealed and suppressed the material facts from this Hon'ble Court. So the complaint is liable to be dismissed.

2. That the plot owner was/is not running any acid or chemical factory and not burning any e-waste and also does not carry any process of melting the metals at the alleged site. Hence no hazardous gas or smoke of the themetals is emitted which cause the harm to human health.

3. That the plot owner never carried out/done any job other then prescribed job work of **Printed Circuits Board Boards and Manufacturing the Electrical Equipments.**

4. That no cause of action arose ever to filethe present complaint against the plot owner as nothing objectionable material is being received/recovered from the alleged site.

5. That the complaint filed by Salman Miya is not maintainable as complaint not duly signed by him and same is filedmalafidely with intention to harass the plot owner for no reasons without any merits and evidences.

6. That the complaint of Salman Miya has not enclosed the longitude and latitude photograph and also the source and proof of gaining the knowledge of license etc. which are mandatory for cause of action arising. And UPPCB has not field the evidence is support of the allegation.

7. That the complaint of Salman Miya has not mentioned the specific role of the plot owner in his complaint. So the contents of complaint are absolutely false, fabricated, manipulated, and concocted. Nothing is appreciable in the entire compliant except misleading this Hon'ble Court and

likewise no specific role is mentioned in the letter of UPPCB dated 12.11.2021.

8. That in the complaint dated 04.12.2021 of Salman Miya the name of defaulter is mentioned Danish and in the notice of this Hon'ble court is Mr. Sanjeev Kumar whereas the notices of UPPCB and UPSIDA are received in the name of Mohd. Yameen (Plot Owner), so same is great controversy overall and the name of mohd. Yameen is mis-joined in the present case.

9. That at the time of survey no sample of pollution obtained/collected/measured by survey committee on 21.09.2021 and no other sample of melting the metals etc. was collected and no notice was served on the spot with regards to illegal and alleged work. The work other then the prescribed job work was never carried out. Even then UPPCB pass the order of closing the industry without following the due process is certainly violation of law on the part of UPPCB.

10. That the complaint of Salman Miya dated 04.12.2021 was received in this office on 08.12.2021 whereas the survey was carried out on 21.09.2021 means 2 ½ months earlier

then the complaint of Salman Miya with intension to extortion of money from the industries. When UPPCB personal could not succeed in extortion of money then persons of UPPCB only moved the false compliant dated 04.12.2021 and mention the name of Salman Miya for harassing the parties. And later on Plot Owner was sent the letter dated 11.01.2022 for depositing the money Rs. 25 lakh in the account of UPPCB, Gomti Nagar, Lucknow, U.P. as penalty.

11. That survey committee has not exercised its discretion, justification and fair conscious against the plot owner due to their malafide intension except of harassing him as committee saw small Angithi built-up in a bucket placed in one corner of the complex which was not operated the same cannot be called that plot owner violated the law. No bhatti was found at the alleged site built or operated by the committee.

12. That the plot owner is innocent having no concerned with alleged offence the averments mentioned in the notice are wrong false and incorrect, hence denied word by word. The order of UPPCB for closing the factory and stopping the

electricity and water supply are not justified acts. which is violation of law. Plot owner was imposed the penalty of Rs. 25 lakh without any justified reasons and without following the due process of law and was compelled to deposit Rs. 2.5 lakh in the account of UPPCB GOMTI NAGAR, LUCKNOW, U.P. was another way of extortion of money. Plot owner moved many applications to UPPCB requesting for opening the factory and permission to restart his job work but no heed was given to his request. Again UPSIDA ordered to plot owner is compliance of order of UPPCB for depositing the penalty of Rs25 lacs.

14. That no pollution was emitted since they used to remove the components with the help of soldering iron from printed circuit boards and manufacturing the electrical equipments. for which no fire is required so, no smoke is emitted.

15. That survey committee and the complaint of Salman Miya have misguided this Hon'ble Court against plot owner for implicating him in the present case.

REPLY ON FACTS AND MERITS

1. That the industrial plot no. G-71, MG. ROAD, DISTT. HAPUR, UP. was allotted to MOHD. YAMEEN in the year

2012 for job work **Printed Circuit Board And Manufacturing Electrical Equipments**under the provision of MSME and e-wasted management rule 2016 & 2022 are not applicable in MSME he is being alleged for no reason MSME Registration certificate is annexed here as **annexure R-1**

2. That the plot owner obtained the permission from UPSIDA to sublet the factory on rent to MR. MONISH on 06.07.2021 and on 19.07.2022 to M/S MUNSHI RAM FOOD PRODUCTS (a partnership firm whose one partner was/is MR. SANJEEV KUMAR) who is made the Respondent.9 in the notice dt. 03.11.2022 of this Hon’ble Court. The rent agreement and permission to sublet the factory are annexed herewith are **ANNEXURE R-2 & R-3 RESPECTIVELY**. It is pertinent to mention that the plot owner does not know who is Danish and he does only legal works he keep open his eyes and ears so that tenant should not do any illegal act in the factory. It is pertinent to mention here that SANJEEV KUMAR had no concern with the survey dated 21.09.2021 since at that time he was not our tenant. At that time MR. MONISH was our tenant

but he was also not doing any illegal work according to be best of knowledge of plot owner.

3. That during the survey on 21.09.2021 neither samples of pollutions was obtained/received/measured by survey committee nor any notice of that date was given to the persons present their on the spot than and there It is also worth to mention no samples of melting of metals was taken by survey committee since there was no such job was carried out, sent the letter dated 12.11.2021 to close the factory without sufficient reason same is annexed as **ANNEXURE R-4**. No pollution was emitted there. Letter 17.11.2021 of regional office UPPCB, Ghaziabad, U.P. annexed is **ANNEXURE R-5. Stated** **“**fujh{k.k ds nkSjku ifjlj esa dksbZ HkêhLFkkfir o lapkfyr ugha ik;h x;h” No objection certificate for pollution is the name of plotowner is annexure as annexure **R-6.**

4. That the UPPCB, GOMTI NAGAR, LUCKNOW, U.P. imposed, the penalty of RS. 25 Lakh upon the plot owner and ordered him to deposit within 15 days in their account. The persons of UPPCB approach him and threatened him verbally and compelled him to deposit at least 10 % of the

penalty imposed letter dated 11.01.2022 and recipe of RTGS are annexed herewith are **ANNEXURES R-7, R-8 and R-9. respectively** And again letter dt. 6/2/2023 was sent to respondent for depositing Rs 25lacs without sufficient reasons are annexed herewith are **annexure R-10**

5. That the plot owner moved an application dated 19.1.2022 to UPPCB, GOMTI NAGAR, U.P. and regional officer UPPCB for waiving of the penalty imposed upon him and to carry out the survey again of the factory since in his factory nothing happened which may emit the pollution hazardous to public health. Again moved an applications dated 30.08.2022 and 31.8.2022 to UPPCB, GOMTI NAGAR, U.P. intimating of depositing Rs. 2.5 Lakh in the account of UPPCB, GOMTI NAGAR, LUCKNOW, U.P and request to allow him to open the factory. The plot owner again moved the application on 08.09.2022 for opening the factory but no heed was given on the request of plot owner by UPPCB and no reasons the factory was closed and bear the irreparable loss, all applications are annexed are **ANNEXURES R-11 TO R-15**.

6. That the plot owner moved an application dt 28/2/2023 for stay the penalty order to deposit Rs 25 lacs till this Hon'ble Tribunal passing further order **annexure R-16**

7. That the averments in the complaint of Salman Miya and in observation report are based on false grounds. There are no direct or indirect evidences available on the court file against him and he is innocent, his name is liable to be deleted from this compliant/case as he has been wrongly implicated under the conspiracy of UPPCB.Aadhar card of mohd. Yamin (plot owner) is annexed herewith as **annexure R-17**

PRAYER

In the light of facts circumstances and evidences this Hon'ble Court may kindly be graciously pleased enough to pass the order's

a. Dismiss the complaint against the plot owner or delete his name from complaint/case.

b. Permit him to open factory earliest possible.

c. Order to UPPCB, GOMTI NAGAR, LUCKNOW, U.P. to refund Rs. 2.5 lakh to him with 18% annual interest till realization of payment.

d. To compensate the loss beard by plot owner d of factory on the illegal order of UPPCB.

e. Any other and further relief which this Hon’ble court deems fit and proper may also be passed in favour of the plot owner and against the UPPCB.

Delhi
Dated

Plot Owner

Through

Counsel

R.S Maurya and Harish (Advocate)
Ch.No-G-163,Karkardooma District Court
Delhi-110032
Mobile No-9311661979, 9910936928
E-Mail Id-adv.harish6703@gmail.com

(10)

BEFORE THE NATIONAL GREEN TRIBUNAL NEW DELHI

ORIGINAL APPLICATION NO. 97/2022

IN THE MATTER OF:-

SH. SALMAN MIYA V/S STATE OF U.P. & ORS

AFFIDAVIT

I, Mohd. Yameen aged about _ years S/o Mohd. Islam Khan R/o H.No 32/382, Trilokpuri, Delhi-110091. do hereby solemnly affirm and declare as under:

1 That the deponent is the land owner in the above noted case and fully conversant with the facts and circumstances of the case and competent to swear this affidavit.

2 That all the contents of accompanying reply have been drafted by my counsel under my instructions and contents of same are correct and true and same has been read over to me in my vernacular and contents of same are not being repeated herein for the sake of brevity and same may be read as part and parcel of this affidavit.

The Seal of the Oath Commissioner, Sl. No 37/2022, BABITA SRIVASTAV, App. by Delhi High Court, 27/04/2022 to 26/04/2024, Karkardooma Court

I identify the deponent/consultant who has signed in my presence

(RS Maurya) Adv

Deponent

Verification: 10 MAR 2023

Verified at Delhi on this __ day of February 2023, that all the contents of above affidavit are correct and true to the best of my knowledge and belief and nothing has been concealed therefrom.

CERTIFIED THAT THE DEPONENT ... that the contents of the Affidavit, which have been read and explain to him are true and correct to his/her knowledge.

10 MAR 2023

Deponent

Oath Commissioner, KKD Court Delhi

From:- Oath Commissioner Pool, Karkardooma Court Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL NEW DELHI

ORIGINAL APPLICATION NO. 97/2022

IN THE MATTER OF:-

SH. SALMAN MIYA V/S STATE OF U.P. & ORS

D.O.H. 16.02.2023

<u>APPLICATION ON BEHALF OF THE MOHD YAMEEN FOR PERMISSION TO OPEN THE FACTORY CLOSED ON THE ILLEGAL ORDER OF UPPCB, GOMTI NAGAR, LUCKNOW AND REFUND OF RS. 2.5 LAKH GOT DEPOSITED IN THE ACCOUNTOF UPPCB, LUCKNOW</u>

MOST RESPECTFULLY SHOWETH:

1. That the plot owner has filed the detailed reply of the compliant before this Hon'ble Court same may kindly be read as part and parcel of this application. The contents are not being repeated here for the sake of brevity.
2. That UPPCB, GOMTI NAGAR, LUCKNOW, UP. Passed the illegal order to plot owner through letter dated 12.11.2021 that the factory be closed with immediate effect without due process of law, which was violation of law.

3. That again on 11.01.2022 UPPCB, LUCKNO

   the letter to plot owner for depositing Rs. 25

   account of UPPCB, Lucknow, U.P. within 15 days and persons of board compelled him to deposit atleast of Rs. 2,50,000/- in their account then only they will listen him. The plot ownerunder compulsion deposited Rs. 2,50,000/- even then he was not permitted to open the factory which was some sort of extortion of money from him.

4. That the order of the closing the factory was illegal and compelling to deposit 2.5 lakhs in account of UPPCB was another irregularity on account of board.

5. That the plot owner is facing hardship as his job stopped since long hence this application for opening the factory and refund of 2.5 lakh from UPPCB, LUCKNOW, U.P.

PRAYER

It is therefore, most respectfully prayed that this Hon'ble Court may kindly be please to order for opening to factory and order to refund of RS.2.5 LAKH from UPPCB, LUCKNOW,U.P.

Delhi
Dated

Plot Owner

Through Counsel

R.S Maurya and Harish (Advocate)
Ch.No-G-163,Karkardooma District Court
Delhi-110032
Mobile No-9311661979, 9910936928
E-Mail Id-adv.harish6703@gmail.com

(13)

BEFORE THE NATIONAL GREEN TRIBUNAL NEW DELHI

ORIGINAL APPLICATION NO. 97/2022

IN THE MATTER OF:-

SH. SALMAN MIYA V/S STATE OF U.P. & ORS

AFFIDAVIT

I, Mohd. Yameen aged about _ years S/o Mohd. Islam Khan R/o H.No 32/382, Trilokpuri, Delhi-110091. do hereby solemnly affirm and declare as under:

1. That the deponent is the land owner in the above noted case and fully conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That all the contents of accompanying application for opening the factory have been drafted by my counsel under my instructions and contents of same are correct and true and same has been read over to me in my vernacular and contents of same are not being repeated herein for the sake of brevity and same may be read as part and parcel of this affidavit.

The Seal of the Oath Commissioner, Sl. No. 61/23, BABITA SRIVASTAV, App. by Delhi High Court, 27/04/2022 to 26/04/2025, Karkardooma Court, Delhi-110032

(R S Maurya) Adv.
I identify the deponent/executant who has signed in my presence.

Deponent

Verification:

10 MAR 2023

Verified at Delhi on this __ day of February 2023, that all the contents of above affidavit are correct and true to the best of my knowledge and belief and nothing has been concealed therefrom.

CERTIFIED THAT THE DEPONENT ... Has ... on 10 MAR 2023 ... that the contents of the Affidavit, which have been read and explain to him are true and correct to his/her knowledge.
Oath Commissioner ... Court ...
From: Oath Commissioner Pool, Karkardooma Court, Delhi

Deponent

LIST OF DOCUMENTS

S.No	Documents	Page. No
1	MSME Registration certificate	16
2	Rent Agreement dt on 06.07.2021 with Mr Monish	17
3	permission to sublet the factory on rent dt 19.07.2022 to M/S MUNSHI RAM FOOD PRODUCTS	18-19
4	Notice to factory owner served by UPPCB dt. 12.11.2021	20
5	Notice to factory owner served by UPPCB Ghaziabad dt.17.11.2021	21
6	No objection certificate for pollution	22
7	Notice to factory owner served by UPPCB Ghaziabad dt11.01.2022	23
8	RTGS application form	24
9	Payment recipe of RTGS 2.5 lacsdt 30.08.2022	25
10	Notice to factory owner served by UPPCBdt. 6/2/2023 for depositing Rs 25 lacs	26
11	Application to UPPCBlucknowdt. 19.1.2022	27
12	Application to UPPCB Regional office dt. 19.1.2022	28
13	Application to UPPCB dt 30.08.2022	29
14	Application to UPPCB dt.31.8.2022	30
15	Application to UPPCB dt. 08.09.2022	31
16	Application to UPPCB dt.28/2/2023 for stay the penalty	32
17	Aadhar card of mohd. Yamin (plot owner)	33
18	Vakalatnama	34

Annexure- 1

भारत सरकार
Govt. of India
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

उद्योग आधार Udyog Aadhaar

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	UP76A0002849		

Udyog Aadhaar Memorandum

1.	Aadhaar Number	876735425829
2.	PAN Number	AJSPK6559M
3.	Name of Entrepreneur	MOHD YAMEEN
4.	Social Category of Entrepreneur	GENERAL
5.	Gender	Male
6.	Physically Handicapped	No
7.	Name of Enterprise	M/S LAIBA ENTERPRISES
8.	Type of Organization	Proprietary
9.	Location of Plant Details	

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	PLOT NO. G-71	M.G. ROAD	INDUSTRIAL AREA	-	HAPUR	245101	UTTAR PRADESH	HAPUR

10. Official Address of Enterprise

PLOT NO. G-71, M.G. ROAD, INDUSTRIAL AREA

District HAPUR State UTTAR PRADESH PIN 245101

Mobile No: 9873665935 Email: USER3GZB@GMAIL.COM

11. Date of commencement: 01/04/2019

12. Previous Registration details-if any: ::

13. Bank Details

IFS Code: KKBK0000203

Bank Account: 1512062869

14. Major Activity: MANUFACTURING

16.

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	27 - Manufacture of electrical equipment	2710 - Manufacture of electric motors, generators, transformers and electricity distribution and control apparatus	27104 - Manufacture of electricity distribution and control apparatus (electrical apparatus for switching or protecting electrical circuits (e.g. switches, fuses, voltage limiters, surge suppressors, junction boxes etc.) for a voltage exceeding 1000 volts; similar apparatus (including relays, sockets etc.) for a voltage not exceeding 1000 volts; boards, panels, consoles, cabinets and other bases equipped with two or more of the above apparatus for electricity control or distribution of electricity including power capacitors.)	Manufacturing
2	27 - Manufacture of electrical equipment	2790 - Manufacture of other electrical equipment	27900 - Manufacture of other electrical equipment	Manufacturing

17. Persons employed: 9

18. Investment (Plant & Machinery / Equipment's): 15(Rs. In Lakhs)

19. District Industry Centre: HAPUR

Declaration

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. https://play.google.com/store/apps/details?id=msme.mymsme

Annexure- 2

भारतीय गैर न्यायिक

भारत

दस रुपये रु.10

TEN RUPEES

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

AE 766129

किरायानामा

हम कि मौ0 यामीन पुत्र मौ0 इस्लाम खान निवासी मकान स0 32/372 त्रिलोकपुरी पंडपडगंज दिल्ली ।

प्रथमपक्ष/मालिक

एवं

मोनिस पुत्र रईसद निवासी रहमत नगर गली न0 1 मुरादाबाद जिला मुरादाबाद – –

द्वितीयपक्ष/किरायेदार

सर्वविदित हो कि प्रथम पक्ष एक किता एक फैक्ट्री **प्लाट जी–71 यू0पी0एस0आई0डी0सी0 इंडस्टियल एरिया एम0जी0 रोड फेस–1 मसूरी जिला हापुड जिसका प्रथम पक्ष** मालिक व स्वामी है। प्रथम पक्ष ने अपनी सम्पत्ति द्वितीय पक्ष को किराये पर 11 माह के लिए देनी व द्वितीय पक्ष ने उक्त सम्पत्ति प्रथम पक्ष से किराये पर लेनी तय पायी है। जिसकी बाबत निम्न शर्ते तय पायी है। जिनके पक्षगण व वारिसान पक्षगण पूर्ण रूप से पाबन्द रहेगे।

1. यह कि उक्त किरायेदार की अवधि 11 माह यानि आज दिनांक 06.07.2021 से 05.06.2022 तक की होगी। यह कि उक्त सम्पत्ति का पक्षगण के किराया अंकन 55,000/रू0 प्रति माह देना तय पाया गया है। जिसमे अंकन 3 माह का एडवान्स अंकन 1,65,000/रू0 द्वितीय पक्ष ने प्राप्त कर लिया है।

Yamin

Monish

MOHD. PARVEL

2. यह कि प्रत्येक वर्ष 10 प्रतिशत किराया बढाया जायेगा।
3. यह कि द्वितीय पक्ष किरायेदारी के दौरान उक्त सम्पत्ति मे किसी अन्य व्यक्ति को शरीक व शिकमी किरायेदार आबाद नही कर सकेगा।
4. यह कि द्वितीय पक्ष किरायेदारी के दौरान उक्त सम्पत्ति मे आग लगने पर या अन्य किसी कारण से सैड या दीवार की कोई किसी प्रकार का नुकसान होता है तो उसे सही कराने की जिम्मेदारी द्वितीय पक्ष की होगी।
5. यह कि यदि कोई पक्ष उक्त किरायेदारी वाली सम्पत्ति को किरायेदारी समाप्त होने से पहले खाली करना / कराना चाहेगा तो एक दूसरे को दो माह पूर्व सूचित करेगा।
6. यह कि द्वितीय पक्ष किरायेदारी वाली सम्पत्ति खाली करते समय उसका कब्जा प्रथम पक्ष को उसी हालत मे देगे जिस हालत मे किराये पर ले रहे है।
7. यह कि उक्त सम्पत्ति मे द्वितीय पक्ष कोई ऐसा कार्य नही करेगा जो अपराधिक या दण्डात्मक कार्यवाही के अन्तर्गत आता हो फिर भी यदि द्वितीय पक्ष ऐसा कोई कार्य करता है तो उसकी समस्त जिम्मेदारी द्वितीय पक्ष की रहेगी। प्रथम पक्ष को उससे कोई सम्बन्ध नही होगा।
8. यह कि यदि द्वितीय पक्ष उक्त वर्णित शर्तो मे से किसी का भी उल्लघन करता है तो तुरन्त काबिज बेदखल होगा।
9. यह कि किरायेदारी के दौरान समस्त बिजली, बिल सफाई, रगाई व मरम्मत आदि की जिम्मेदारी द्वितीय पक्ष की होगी।
10. यह कि उक्त सिक्योरिटी किरायेदार को खाली करने के बाद बिना ब्याज के वापिस कर दी जायेगी।
11. यह कि दोनो पक्षो के सम्बन्ध मधुर रहने पर इस किरायेदारी की अवधि व्यतीत होने पर पक्षगण सहमति से किरायेदारी सुचारू रुखी जायेगी।

अतःयह किरायानामा पक्षकारान ने रूबरू गवाहान अपनी इच्छा व मर्जी से तहरीर करा दिया है ताकि सनद रहे व वक्त जरूरत काम आवे।

दिनांक 06/07/2021

प्रथम पक्ष Yamun

द्वितीयपक्ष

ह. गवाह –1 मुदस्सीर S/ इदरीश ग्राम शेखपुर खिचरा जि० हापुड़

ह. गवाह –2 युनूस S/ सलीमुद्दीन ग्राम शेखपुर खिचरा जि० हापुड़

ATTESTED
VINOD KUMAR (Advocate)
Notary Govt. of India
HAPUR (U.P.)

Annexure- 3

Annexure R-2

To,

The Regional Manager,
UPSIDA, C-2, 4th Floor,
Mahaluxami Mall, RDC,
Raj Nagar, Ghaziabad, U.P.

Sub.:- To Request for Subletting Permission of Plot No. G-71, and Subletting Area 465 Sqr. Mtr. M.G. Road, Industrial Area, Hapur, U.P.

Dear Sir,

Kindly say due to unavoidable circumstances and facing financial problem so I am not able to carry my unit further So I have decided to rent out (Subletting) above plot in favour of **M/s Shri Munshi Ram Food Products** (Partnership Firm) (1st Partner) Sh. **Aman Gulati, S/o Sh. Sanjeev Kumar, R/o HNo. 20/12, Punabi Bagh Extension, New Delhi- 110025,** (2nd Partner) **Smt. Reena Gulati**, W/o Sh. **Sanjeev Kumar**, R/o **20/12, Punjabi Bagh Extension, New Delhi**-110026 AND (3rd Partner) **Sh. Sanjeev Kumar**, S/o Sh. Munshi Ram, **R/o 20/12, Punjabi Bagh** Extension, New Delhi-110026 for 2 (Two) Year. I am also ready to pay subletting charges in this content. Now Submitting required documents. Details are given below. Please accept and premised subletting facilities in favor of same. For this I always thankful to you.

Enclosed:-

1. Partnership Deed
2. Project Report
3. Affidavit/ Notarized
4. Bank Attest Signature
5. Rent Agreement
6. Sanction Building Plan
7. Others

Yours Trully
Allottee

(Mohd. Yameen)
S/o Mohd. Islam Khan
R/o 32/382, Trilok Puri, Patparganj,
East Delhi-110091

U.P. State Industrial Development Authority
RECEIVED
19-07-22
Ghaziabad

Sublette
M/s Shri Munshi Ram Food Products
(Partnership Firm)

SHRI MUNSHI RAM FOOD PRODUCTS
Aman
Partner
1. Aman Gulati

SHRI MUNSHI RAM FOOD PRODUCTS
Reena
Partner
2. Reena Gulati

SHRI MUNSHI RAM FOOD PRODUCTS
Partner
3. Sanjeev Kumar

Annexure 4

(2)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- [illegible] /C-1/सी0-755/बन्दी आदेश/2021 Date: 1[illegible]/11/[illegible]

सेवा में, पंजीकृत

यू0पी0एसी0डी0सी0, एम0जी0 रोड औद्योगिक क्षेत्र,
हापुड़ प्लाट सं0 जी-484, जी-485, जी-431,
जी-432, जी-539, जी-446, जी-71

यह कि यू0पी0एस0आई0डी0सी0, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के प्लाट सं0 जी-484, जी-485, जी-431, जी-432, जी-539, जी-446, जी-71 पर अवैध रूप से संचालित इकाईयां जिसे आगे उद्योग कहा जायेगा, जो लेड/मेटल्स को गलाने के कार्य हेतु उपरोक्त वर्णित स्थलों पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि यू0पी0एस0आई0डी0सी0, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के प्लाट सं0 जी-484, जी-485, जी-431, जी-432, जी-539, जी-446, जी-71 पर अवैध रूप से संचालित इकाईयों का निरीक्षण क्षेत्रीय कार्यालय द्वारा दिनांक 21.09.2021 को किया गया। निरीक्षण के समय पाया गया कि उक्त प्लाटों पर ई-वेस्ट डिसेंटलिंग/लेड/मेटल को गलाने का कार्य किया जाता है। उक्त उद्योगों में स्लैग को ग्राइंड करने हेतु मिल, भट्टियां स्थापित पायी गयी परन्तु भट्टियों पर वायु प्रदूषण नियंत्रण एवं उत्सर्जन हेतु कोई व्यवस्था स्थापित नहीं पायी गयी। उपस्थित प्रतिनिधियों द्वारा उद्योग एवं उद्योग स्वामी का नाम नहीं बताया गया। उक्त उद्योगों द्वारा स्थापनार्थ/संचालनार्थ सहमति प्राप्त नहीं किया गया है, जो कि पर्यावरणीय अधिनियमों का स्पष्ट उल्लंघन है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योगों द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर सम्भावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाईयों के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाईयों को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते हैं:-

1. यह कि यू0पी0सी0डी0सी0, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के प्लाट सं0 जी-484, जी-485, जी-431, जी-432, जी-539, जी-446, जी-71 पर अवैध रूप से संचालित इकाईयों की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि यू0पी0सी0डी0सी0, एम0जी0 रोड औद्योगिक क्षेत्र, हापुड़ के प्लाट सं0 जी-484, जी-485, जी-431, जी-432, जी-539, जी-446, जी-71 पर अवैध रूप से संचालित इकाईयों को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विवेक राय)
मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-
1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, हापुड़ को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करें।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या सत्वर मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

Annexure 5

Annexure — R-6 (8) (21)

क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website: www.uppcb.com, e-mail:roghaziabad@uppcb.com

संदर्भ संख्या : [illegible] / [illegible] / 2021 दिनांक 17/11/2021

Mohd Yameen
S/o Mohd Islam Khan
R/o H. No.32/382, Trilok Puri
Delhi-110091

विषय: भूखण्ड संख्या जी–71, औद्योगिक क्षेत्र मसूरी गुलावटी रोड, हापुड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 मे वर्णित प्राविधानों का अनुपालन सुनिश्चित किये जाने के सम्बन्ध मे।

कृपया उपरोक्त विषयक इस कार्यालय द्वारा आपको प्रेषित नोटिस पत्र संख्या 1111/सी–273/2021 दिनांक 23.09.2021 के प्रतिलिपि के परिप्रेक्ष्य मे क्षेत्रीय प्रबन्धक यू0पी0सी0डा0 के पत्रांक 4553ए/एसआईडीए दिनांक 30.09.2021 का संदर्भ ग्रहण करे। क्षेत्रीय प्रबन्धक द्वारा अवगत कराया गया है कि आपको प्लाट का आवटन/स्थानान्तरण Printed Circuit Board (Job Work) हेतु किया गया है, परन्तु इस कार्यालय के निरीक्षण दिनांक 21.09.2021 को किया गया। निरीक्षण के दौरान उक्त प्लाट पर ई–वेस्ट डिस्मेंटलिग का कार्य होता हुआ पाया गया। निरीक्षण के दौरान उधोग परिसर मे कोई भटठी स्थापित व सचालित नही पायी गयी। कार्यालय अभिलेखानुसार उधोग को बोर्ड से सहमति जल एव वायु प्राप्त नही है। तत्कम मे इस कार्यालय के पत्र संख्या 1111/सी–273/2021 दिनांक 23.09.2021 द्वारा आपको नोटिस प्रेषित किया गया था, जिसकी अनुपालन आख्या प्राप्त नही है तथा उक्त कार्य हेतु उधोग को उ0प्र0 राज्य औद्योगिक विकास प्राधिकरण से अनुमति नही है।

उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि आप द्वारा अवैध रूप से किये जा रहे मैटल गलाने एवं स्थापित वायु प्रदूषणकारी स्त्रोतों का संचालन तत्काल बन्द कर अनुपालन आख्या पत्र प्राप्ति के एक सप्ताह मे कार्यालय को प्रेषित करना सुनिश्चित करे, अन्यथा उधोग के विरूद्ध उपरोक्त अधिनियमों के अन्तर्गत बन्दी की कार्यवाही, पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही एवं उधोग स्वामी के विरूद्ध Prosecution की कार्यवाही आरम्भ की जायेगी।

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:
1. जिलाधिकारी महोदय, हापुड को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय प्रबन्धक, यू0पी0सी0डा0, हापुड को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0–2, सेक्टर–16, वसुन्धरा, गाजियाबाद–201012 फोन–0120–4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Sunil_Kishan cir_2021

Annexure 6

उद्योग निदेशालय, उ०प्र०

जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, हापुड़।

No. 1556 /D.I.&E.P.C/hapur/P.CONT. DATED: 03-7-2018

SUBJECT :-NO OBJECTION CERTIFICATE FOR POLLUTION ANGLE FOR NONHAZARDOUS & ABNOXIOUS SMALL SCALE INDUSTRIES.

M/s- **LAIBA ENTERPRISES**
G-71, INDUSTRIAL AREA, M.G. ROAD,
HAPUR.

PROP/DIREC/PARTNER- SH. MOHD. YAMEEN

Please refer to your application Dated 03-07-2018 on the subject noted above and subsequent correspondence in this regard the No Objection Certificate in respect of Pollution Control, Angle is hereby issued to you for production of the following items :-

ELECTRICAL EQUIPMENTS (ASSEMBLY) (at Serial No- 36 Non-Polluted Industries)

Work at- G-71, INDUSTRIAL AREA, M.G. ROAD, HAPUR.

SUBJECT TO STRICT COMPLIANCE OF FOLLOWING CONDITIONS :

1- Land Use/No Objection Certificate in case the unit is established in prescribed industrial area of in area confirming to the prescribed, as may be.
2- In propose activity will not cause ambient to violate the prescribed standard.
3- In case of modification, extension or addition in industrial process of operations resulting in generation of any trade of effilent or air pollutant, you will be required to obtain the consent/N.O.C. to established the unit from the pollution control Board before establishment as per provisions of the (prevention and Control of Pollution) Act 1981.

Deputy Commissioner Industry
Distt. Industry & Enterprises Promotion Centre
Hapur.

/DIC/SWS/P.Cont. Dated:

Copy forwarded for Information & Necessary Action :-

1- RO, U.P.P.C.B., Ghaziabad

Deputy Commissioner Industry
Distt. Industry & Enterprises Promotion Centre
Hapur.

Annexure 7

Annexure — R-7

(22)

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,

टी0सी0—12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पत्रांक/ H/ JC 357 / सी—1 / सा0—796 / 2022

पंजीकृत

दिनॉक 11/1/22

सेवा मे,

मो0 यामीन,
पुत्र मो0 इस्लाम खान,
म0न0—32 / 382, त्रिलोकपुरी,
दिल्ली—110091

कार्यस्थल— जी—71,
यू0पी0सी0डा0,
एम0जी0रोड औद्योगिक क्षेत्र,
हापुड

विषय : मो0 यामीन पुत्र मो0 इस्लाम खान, म0न0—32व382, त्रिलोकपुरी, दिल्ली के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया लागू GRAP एवम् Commission for Air Quality Management in National Capital Region and Adjoining Ares, New Delhi द्वारा जारी निर्देशों के अनुपालन में यूपीसीडा के प्राधिकृत अधिकारियों एवम् बोर्ड के क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा प्लाट संख्या—जी—71, यूपीसीडा, एम0जी0रोड औद्योगिक क्षेत्र, हापुड़ का निरीक्षण दिनॉक—19.11.2021 को किया गया। उक्त प्लाट पर लैड / मैटल स्लैग को मैल्ट कर लैड / मैटल्स को निकालने का कार्य किया जाता पाया गया। उद्योग में वायु प्रदूषणकारी स्रोत के रूप में कोल / वुड से संचालित होने वाली भट्ठियॉं स्थापित व कार्यरत पायी गयीं तथा भट्ठियों के संचालन एवम् प्रकिया उत्सर्जन से जनित होने वाले वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नही पायी गयी। उद्योग बोर्ड से बिना सहमति प्राप्त किये अवैध रूप से संचालित है जो कि पर्यावरणीय अधिनियमों का उल्लंघन है। क्षेत्रीय अधिकारी, गाजियाबाद द्वारा प्लाट संख्या—जी—71, यूपीसीडा, एम0जी0रोड औद्योगिक क्षेत्र, हापुड के स्वामी मो0 यामीन पुत्र मो0 इस्लाम खान, म0न0—32 / 382, त्रिलोकपुरी, दिल्ली के विरूद्ध रूपया—25,00,000 / —(रूपया पच्चीस लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, गाजियाबाद की आख्या एवम् संस्तुति दिनॉक—20.11.2021 तथा मा0 एन0जी0टी0 के आदेशों के अनुपालन में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त प्लाट स्वामी मो0 यामीन पुत्र मो0 इस्लाम खान, म0न0—32 / 382, त्रिलोकपुरी, दिल्ली के विरूद्ध रूपया—25,00,000 / —(रूपया पच्चीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवम् निर्देशित किया जाता है कि उक्त धनराशि रूपया—25,00,000 / —(रूपया पच्चीस लाख मात्र) को उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या—701502010002104 आईएफसी कोड—UBIN 0570150 में 15 दिन के अन्दर जमा करते हुए साक्ष्य सहित बोर्ड को सूचित करें अन्यथा आपके विरूद्ध नियमानुसार अग्रिम कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

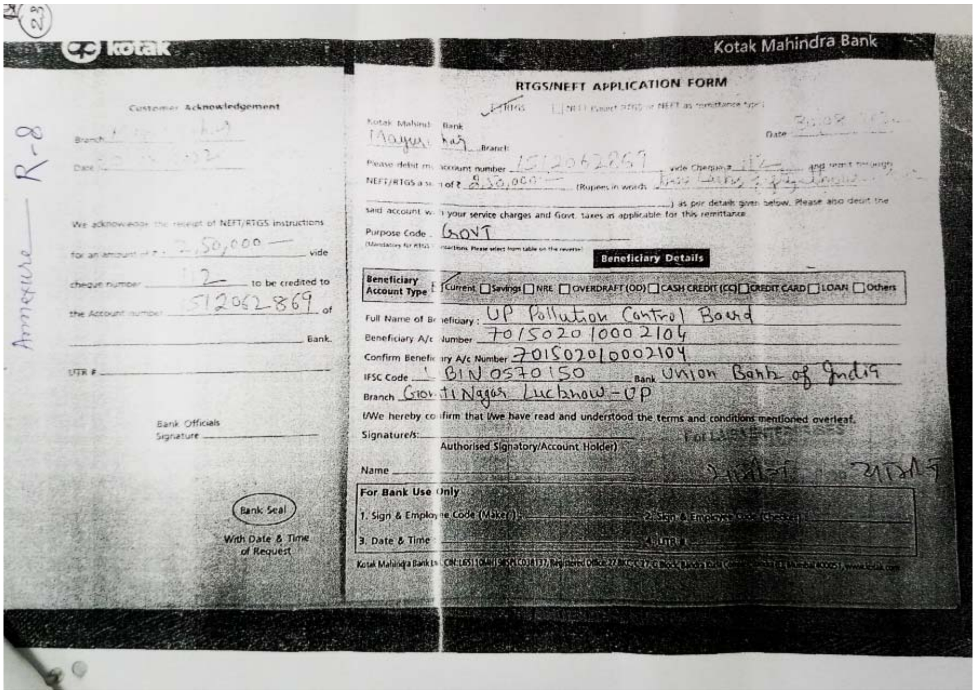
(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त—1

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :—

1. जिलाधिकारी,, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त—1

Annexure 8



Kotak Mahindra Bank

Customer Acknowledgement

Branch

Date

We acknowledge the receipt of NEFT/RTGS instructions for an amount of ₹ 2,50,000 — vide cheque number 112 to be credited to the Account number 512062869 of ______ Bank.

UTR # ______

Bank Officials Signature ______

Bank Seal

With Date & Time of Request

RTGS/NEFT APPLICATION FORM

☑ RTGS ☐ NEFT (select RTGS or NEFT as remittance type)

Kotak Mahindra Bank Mayur Vihar Branch

Date ______

Please debit my account number 512062869 vide Cheque # 112 and remit through NEFT/RTGS a sum of ₹ 2,50,000 — (Rupees in words ______) as per details given below. Please also debit the said account with your service charges and Govt. taxes as applicable for this remittance.

Purpose Code GOVT

(Mandatory for RTGS transactions. Please select from table on the reverse)

Beneficiary Details

Beneficiary Account Type ☑ Current ☐ Savings ☐ NRE ☐ OVERDRAFT (OD) ☐ CASH CREDIT (CC) ☐ CREDIT CARD ☐ LOAN ☐ Others

Full Name of Beneficiary: UP Pollution Control Board

Beneficiary A/c Number 701502010002104

Confirm Beneficiary A/c Number 701502010002104

IFSC Code UBIN0570150 Bank Union Bank of India

Branch Gomti Nagar Lucknow - UP

I/We hereby confirm that I/we have read and understood the terms and conditions mentioned overleaf.

Signature/s: ______

Authorised Signatory/Account Holder)

Name ______

For Bank Use Only

1. Sign & Employee Code (Maker) ______ 2. Sign & Employee Code (Checker) ______

3. Date & Time ______ 4. UTR # ______

Kotak Mahindra Bank Ltd. CIN: L65110MH1985PLC038137, Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051, www.kotak.com

Annexure 9

kotak

Annexure — R-9

Customer Acknowledgement

Branch: Mayur vihar

Date: 30/08/2022

We acknowledge the receipt of NEFT/RTGS instructions for an amount of ₹ 2,50,000/- vide cheque number 112 to be credited to the Account number 512062869 of ________ Bank.

UTR # ________

Kotak Mahindra Bank, Mayur Vihar Branch, Delhi-110...

30 AUG 2022

RECEIVED

Bank Officials Signature ________

Bank Seal

With Date & Time of Request

Annexure 10

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,

टीसी–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक H88578 / सी–1 / सा0–796 / 2023 दिनांक : 06/02/23

सेवा में,
जिलाधिकारी,
हापुड़

विषय : मो0 यामीन, प्लाट नम्बर–जी–71, फेज–1, एम0जी0रोड औद्योगिक क्षेत्र, हापुड के विरूद्ध बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू–राजस्व की भाँति किये जाने के संबंध में।

94/ERK

महोदय,

C-R-A-C(M)

कृपया उपर्युक्त विषयक मो0 यामीन, प्लाट नम्बर–जी–71, फेज–1, एम0जी0रोड औद्योगिक क्षेत्र, हापुड के विरूद्ध मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइडलाइन के आधार पर बोर्ड के पत्र संख्या–एच70375 / सी–1 / जल–996 / 2022, दिनाँक–11.01.2022 द्वारा रूपया–25,00,000 / – (रूपया पच्चीस लाख मात्र) अधिरोपित करते हुए उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि को बोर्ड के संबंधित खाते में 15 दिन में जमा किये जाने के निर्देश दिये गये थे परन्तु पर्याप्त समयोपरान्त भी मो0 यामीन द्वारा उक्त धनराशि को बोर्ड के संबंधित खाते में जमा नही किया गया है एवम् न ही उक्त संबंध में कोई पत्राचार किया गया है, जो कि मा0 एन0जी0टी0 के आदेशों का स्पष्ट उल्लंघन है। उक्त के दृष्टिगत बोर्ड के क्षेत्रीय कार्यालय, गाजियाबाद द्वारा अपने पत्र संख्या–2604 / सी / एनजीटी–138 (ओ0ए0संख्या–97 / 2022) / 2 दिनाँक–25.01.2023 द्वारा मो0 यामीन से पर्यावरणीय क्षतिपूर्ति की वसूली भू–राजस्व की भाँति किये जाने की संस्तुति की गयी है (छायाप्रति संलग्न)।

अतः आपसे अनुरोध है कि मो0 यामीन, प्लाट नम्बर–जी–71, फेज–1, एम0जी0रोड औद्योगिक क्षेत्र, हापुड के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपया–25,00,000 / – (रूपया पच्चीस लाख मात्र) की वसूली भू–राजस्व की भाँति कराकर उ0प्र0प्रदूषण नियंत्रण बोर्ड के खाता संख्या–701502010002104, IFSC Code–UBIN0570150, यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ में जमा कराये जाने हेतु संबंधित को निर्देशित करने का कष्ट करें।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ ।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि जिलाधिकारी कार्यालय से समन्वय स्थापित कर पर्यावरणीय क्षतिपूर्ति की वसूली कराकर संबंधित खाते में जमा करायें। 16-02-2023

सदस्य सचिव

Annexure 11

सेवा में,

Annexure R.10

ED955379066IN
SP MAYUR VIHAR PH1 SO (110
Counter No:2,20/01/2022,
India Post
To:POLUTIONS CON,LUCKHNOW
PIN:226010, Gomti Nagar SO
From:YAMIN,TRILOKPURI
Wt:50gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

(25)

श्री मान प्रदूषण नियंत्रण बार्ड अधिकारी महोदय,
टी० सी० वी विभुति खण्ड गोमती नगर
लखनऊ उत्तर प्रदेश

विषय :- प्रार्थी को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ गोमती नगर अधिकारी जी के द्वारा प्रत्रांक H 70357/सी - / सा० 796 /2022 दिनाक 11/1/2022 से प्राप्त जानकारी मिली है। इसके संदर्भ में प्रार्थी ने उपरोक्त फर्म का पुनः निरक्षण करवाने तथा फर्म पर विभागीय कार्यवाही को रद्द करवाने हेतु प्रार्थना पत्र ।

महोदय,
निवेदन यह है की मेरा नाम मो० यामीन पुत्र स्व इस्लाम खान निवासी 32/382 त्रिलोकपुरी दिल्ली 110091 और **कार्य स्थल का पता -जी 71यू पी० सी० डा० एम जी रोड औघोगिक क्षेत्र हापुड उ० प्र०** जो की सही है।

कार्यस्थल यू०पी० एस० आई० डी० एम.जी रोड औधौगिक क्षेत्र हापूड़ जी -71 उ० प्र० में क्षेत्रीय प्रदूषण नियंत्रण विभाग के द्वारा दिनाक 17/11/2021 अवैध रूप से। सचांलित किये प्रदूषण किये जाने के सम्बन्ध में क्षेत्रीय प्रदूषण विभाग ने नोटिस किया गया था जिसका पत्र सख्या 1540 / सख्या 273/2021 दिनांक 17/11/2021 ।

यह है कि क्षेत्रीय प्रदूषण नियत्रण विभाग गाजियाबाद उ० प्र० से प्राप्त पत्र सदंर्भ सख्या 1540/सख्या 274/2021 दिनाक 17/11/2021 से जानकारी मिलते है क्षेत्रीय प्रदूषण् नियत्रण अधिकारी को उपरोक्त फर्म से प्रदूषण न होने जैसी सभी बातो को लेकर दिनाक 20/1/2022 को पुनः निरक्षण करने के लिए प्रार्थना पत्र दिया गया है।

यह है की उपरोक्त फर्म को पुरी तरह से खाली कर दिया गया हैं इसमे किसी भी प्रकार कोई प्रदूषण से सम्बन्ध कार्य नही है क्षेत्रीय प्रदूषण विभाग उपरोक्त फर्म का पुनः सर्वे करवाने की कृपा करे और उपरोक्त फर्म पर अवैध प्रदुषण नियंत्रण से सम्बन्धित कार्यवाही को समाप्त करवाने की कृपा करे।

धन्यवाद

मो० यामीन पुत्र स्व इस्लाम खान
निवासी 32/382 त्रिलोकपुरी दिल्ली 110091

कार्य स्थल का पता: जी 71यू पी० सी० डा० एम जी रोड औघोगिक क्षेत्र हापुड उ० प्र०
मो० 9015484910

सग्घंलन फोटो कॉपी
1 सदंर्भ सख्या 1540/सख्या 273/ 2021
2 पत्रांक H70357 दिनाक 11/1/2022
3 पत्र सख्या 4553/R O4 /30/9/2021
4 क्षेत्रीय अधिकारी दिनाक 19/1/2022

Annexure 12

(26)

Annexure R-11

सेवा में, क्षेत्रीय अधिकारी जी

श्रीमान प्रदुषण नियंत्रण अधिकारी महोदय,

उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड।

विषयः—यू0पी0एस0आई0डी0सी एम.जी रोड औद्यौगिक क्षेत्र हापुड जी—71 की जॉच पुनः कराये जाने के सम्बन्ध में प्रार्थना पत्र :—

श्रीमान जी,

निवेदन है कि दिनांक 12.11.2021 को प्रार्थी की फर्म स्थित यू0पी0एस0आई0डी0सी एम.जी रोड औद्यौगिक क्षेत्र हापुड जी—71 पर अवैध रूप से संचालित किये व प्रदुषण किये जाने के सम्बन्ध में नोटिस जारी किया गया था तथा नोटिस में दर्शाया गया है कि उक्त नोटिस दिनांक 12.11.2021 में प्रार्थी की फर्म द्वारा वायु प्रदुषण व अन्य प्रदुषण किये जाने के सम्बन्ध में दिया गया था। लेकिन प्रार्थी की उपरोक्त फर्म द्वारा कोई भी वायु प्रदुषण व अन्य किसी भी प्रकार का कोई भी प्रदुषण नही किया गया है और मौके पर यू0पी0एस0आई0डी0सी एम.जी रोड औद्यौगिक क्षेत्र हापुड जी—71 में कोई भी कार्य आदि नही हो रहा है तथा खाली पडी हुई है। जिसकी जॉच पूनः किया जाना न्यायहित में अति आवश्यक है।

अतः श्रीमान जी से प्रार्थना है कि उपरोक्त यू0पी0एस0आई0डी0सी एम.जी रोड औद्यौगिक क्षेत्र हापुड जी—71 की पूनः जॉच कराये जाने के आदेश किये जाने की कृपा करे। आपकी अति कृपा होगी। श्रीमान जी उपरोक्त सभी लिखित सत्य है। कृपया करके हमारी [illegible] कार्यवाही [illegible] और सदर्भ संख्या 1540/[illegible] 27 को रद्द करवाने की कृपा करें। धन्यवाद

दिनांकः— 19/1/2022

प्रार्थी Yamin

यू0पी0एस0आई0डी0सी एम.जी रोड
औद्यौगिक क्षेत्र हापुड जी—71 द्वारा
मौ0 यामीन पुत्र मौ0 इस्लाम खान
निवासी यू0पी0एस0आई0डी0सी एम.जी
रोड औद्यौगिक क्षेत्र हापुड जी—71
मो0न0—~~9917408855~~
9015484910

सलग्नकः—

1— यू0पी0एस0आई0डी0सी एम.जी रोड औद्यौगिक क्षेत्र हापुड जी—71 की मौके के लिये गये फोटो।

[illegible] 19/01/2022

REGIONAL OFFICE
U.P. Pollution Control Board
[illegible] Sector-1 [illegible]

Annexure 13

ED027043058IN IVR:6968027043058
SP MAYUR VIHAR PHI SO (110091)
Counter No:1,19/09/2022,10:18
To:POLLUTION CON,GOMTI NAGAR
PIN:226010, Gomti Nagar SO
From:MD YAMEEN, TRILOK PURI
Wt:45gms
Amt:41.30(Cash)Tax:6.30
(Track on www.indiapost.gov.in)

Plot no G71 (27)

ENTERPRISES

...D, INDUSTRIAL AREA, HAPUR, U.P.

Annexure R-12

DATE 30/08/2022

सेवा मे,
मुख्य पर्यावरण अभियन्ता वृत – 1
उ० प्र० प्रदुषण नियंत्रण बोर्ड
टी० सी० – 12, वी, विभूति खण्ड,
गोमती नगर, लखनऊ (यु० पी०)

विषय :– पत्रांक संख्या – H/70357/सी-1/सा०-796/20.. दिनांक – 11/01/2022 के संबन्ध में,

महोदय,

सविनय निवेदन यह है कि जारी निर्देश के अनुपालन मे प्लाट संख्या – जी – 71, UPSIDC, M.C.I हापुड़ के विरुद्ध में रुपये 2500000/- (पच्चीस लाख मात्र) क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गई।

महाशय, दिनांक 30/08/2022 के रु०-2.50 (दो लाख पच्चीस हजार मात्र) खाता संख्या 70150201000 2104, (701502010002104) IFSC Code - UBIN 0570150 के उ० प्र० प्रदुषण नियंत्रण बोर्ड के पक्ष मे जमा करा दिया गया है।

अतः श्रीमान से प्रार्थना है कि हमारे गलती को क्षमा करते हुए, हमारे संस्थान (factory) को चालू कराने के आदेश दिये जाए, ताकि विभाग से अनापत्ति प्रमाण पत्र के आवेदन कर सकूं।

संलग्न : छाया पत्र जमा की गई राशि का

धन्यवाद

प्रतिलिपि : क्षेत्रीय अधिकारी
उ०प्र० प्रदुषण बोर्ड
गाजियाबाद

यामीन

Annexure 14

M/S LAIBA ENTERPRISES

PLOT NO. G-71, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.

REFF. NO. .... DATE 31/08/2022

Annexure R-13

सेवा में,

मुख्य पर्यावरण वृत्त-1
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी०-12, विभूति खण्ड, गोमती नगर, लखनऊ

विषय:. पत्रांक संख्या- H/70357/सी-1/सा-196/2022, दिनांक - 11/01/2022 के सन्दर्भ में,

महोदय

सेवा मे निवेदन यह है कि उपरोक्त पत्रांक अन्त हमारे विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने बाद रुपया - 2500000/- (पच्चीस लाख मात्र) का धनराशि जमा किये जाने के सम्बन्ध निर्देश दिया गया।

महाशय, हमारे द्वारा दिनांक 30/08/2022 को Rs-2,50,000/- (दो लाख पचास हजार मात्र) आपके द्वारा उपरोक्त दिये गये बैंक खाता में जमा कराये गये। जिसकी सूच क्षेत्रीय कार्यालय, गाजियाबाद को प्रेषित कर दिया गया।

महाशय, जैसा की covid-19 से लेकर आज कम्पनी का वित्तिय स्थिति खराब होने के कारण हमारे कारखाने को बन्द करना पड़ा, और हमारी माली हालत बहुत ही खराब हो गई है।

जिसके कारण आपका बकाया राशि जमा करने मे असमर्थ हूँ।

श्रीमान जी से निवेदन है कि हमारी स्थिति को देखते हुए बाकी रकम को माफ करने की दिशा निर्देश दिया जाय।

धन्यवाद

for, प्रार्थी

हस्ताक्षर (हस्ताक्षर)

Annexure 15

Annexure R-14 (29)

M/S LAIBA ENTERPRISES

PLOT NO. G-71, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.

REFF. NO. .... DATE 08/09/2022

सेवा में,
मुख्य पर्यावरण अभियन्ता वृत-1,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी० सी०-12 वी, विभूति खण्ड,
गोमतीनगर, लखनऊ,

विषय: कारखाने परिसर को खाली कराने के संबन्ध में,

महाशय,
सविनय निवेदन यह है कि हमारे द्वारा मै० श्री मुन्सीराम फुण्डस प्रोडक्ट को किराया पर दिया जो आपके आदेशानुसार पत्रांक संख्या H/70357/सा०-796/2021 एवं 2022 अनुसार, हमने 30/08/22 को खाली करा दिया गया है, अब हमारे परिसर में किसी प्रकार का कार्य नही हो रहा है। जबतक निम्न कार्यालयो से पंजीकरण करा कर ही। कार्य किया जा।

अत: श्रीमान से निवेदन है कि हमारे कारखाने को पुन: खोलने का आदेश दिया जाए यह आपकी अति कृपा होगी।

धन्यवाद -

Received
Ro Copy
08/9/2022

प्रार्थी

प्रतिलिपि - क्षेत्रीय अधिकारी
उ० प्र० प्रदूषण बोर्ड,
गाजियाबाद

Annexure 16

ग नियंत्रण बोर्ड
टी.सा-12 ावभूाu खंड, गोमती नगर,
लखनऊ , उत्तर प्रदेश

विषय : पर्यावरण की क्षतिपूर्ति हेतु रु. 25,00,000/- उ.प्र.प्र.नि. बोर्ड में जमा करने के संबंध में

महोदय

आपके पत्र पत्रांक एच88578/सी.-1/सा.-796/2023 दिनांक 6/2/2023 का सन्दर्भ ग्रहण करने की कृपा करें जिसमें आपने प्रार्थी से मुवलिक रु. 25,00,000/- जमा कराने का आदेश प्राप्त हुआ है।

तत्संबंध में प्रार्थी एनजीटी में पहुंचा हुआ है और आपके कार्यालय द्वारा प्रार्थी के खिलाफ विधि विरुद्ध जाकर रु. 25,00,000/- जुर्माना लगाकर जबरन 2,50,000/- रु. जमा भी करा लिया है जिसकी वापसी हेतु प्रार्थी ने प्रार्थना पत्र भी दिया हुआ है। बाकी कार्यवाही एनजीटी के आदेशानुसार प्रार्थी को मान्य होगा।

अत: श्रीमान जी से निवेदन है कि माननीय एनजीटी के आदेश आने तक प्रार्थी के विरुद्ध किसी भी प्रकार की कार्यवाही अथवा उगाही न की जाए। अन्यथा की स्थिति में आप स्वयं जिम्मेदार हैं।

धन्यवाद।

दिनांक-28/2/2023

प्रार्थी यामीन
मौ. यामीन
प्लॉट नम्बर जी-71,
एमजी रोड, औद्योगिक क्षेत्र,
जिला हापुड़, उप्र।

प्रतिलिपि
1 जिलाधिकारी हापुड़
2. क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
गाजियाबाद, उप्र

Annexure 17

भारत सरकार
GOVERNMENT OF INDIA
आधार – आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA
आधार
1947
1800 180 1947
help@uidai.gov.in
www
www.uidai.gov.in
P.O. Box No.1947,
Bengaluru-560 001

Annexure 16

₹2
GOVT OF DELHI COURT FEE

FIR No. ....C. No...........

U/S. ....

P. S. ....

IN THE COURT OF The National Green Tribunal New Delhi

Suit / Appeal No. Original Application No 97 JURISDICTION OF 2022

In re:-

Salman miya — Plaintiff(s) Or Petitioner(s) / Appellant(s) Complainant(s)

VERSUS

State of UP & ors — Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We Mohd. Yameeen S/o Sh. Mohd Islam Khan R/o 32/382 Trilokpuri Delhi-91

The above named Plot / Factory Owner / do hereby appoint

Rameti Singh Maurya
E.No. D/396/93 Advocate
Ch./Seat No. G163
Distt. Court KKD Delhi-32
9311661949

HARISH
E. No. D/6703/2019
COP/2021/343641
Ch.No. G-163, KKD Court

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

Advocates Welfare Fund Stamp ₹25 — 0306723

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in form the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

The fee settle is only for the above case and above Court. I/ We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHERE OF I/ We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this ......10th...........day of ....Feb...........2023. Accepted subject to the terms of the fees.

Rameti Singh Maurya
E.No. D/396/93 Advocate
Ch./Seat No. G163
Distt. Court KKD Delhi-32

Advocate Advocate ADV.

Client Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person, Who Has Been Signed In My Presence. The Client.